

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 631
(TO BE ANSWERED ON 16.09.2020)

POLICY FOR TRANSFER OF EMPLOYEES

631. SHRI SHIVAKUMAR C. UDASI:
MS. PRATIMA BHOUMIK:
SHRI SUMEDHANAND SARASWATI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether there is any policy for the transfer of employees of Central Government;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to formulate single transfer policy for Government employees in the country;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to constitute any commission for single transfer policy for both Central and State Government employees; and
- (f) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): In terms of instructions issued by Department of Personnel & Training (DoPT) on transfer/posting of Government employees, all Ministries/Departments of Government of India are required to have their own guidelines for transfer/posting of their employees providing for the following -

- i. minimum tenure;
- ii. have a mechanism akin to Civil Services Board for recommending transfer; and

Respective Ministries/Departments are also required to place the transfer policy in public domain.

(c) to (f): There is no proposal to formulate a single transfer policy for the Government employees, as guidelines for transfer/posting of employees depend on the specific requirement of individual Ministries/ Departments. Moreover, the State Public Services are under State List for which the State Governments are competent to make rules and policies. Accordingly, there is no proposal to constitute any Commission for single transfer policy for both Central & State Government employees.
